## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO. 65(ND)/2015 RT CP NO. 77/Chd/Pb/2016

Amarjit Singh Toor & Anr.

...Petitioners.

Versus

M/s Grand Multiplex Projects Ltd. & Ors.

...Respondents.

Present: Mr.Gaurav Mankotia, Advocate for petitioners

Mr.Rohit Khanna and Mr.Raghav Kapoor, Advocates

for respondent No.1

None for other respondents.

Learned counsel for petitioners seeks time to file rejoinder to the reply which as per office report, was filed on 15.12.2017. In the interest of justice, last opportunity is granted to file rejoinder, if any, which be filed within four weeks with copy advance to the counsel opposite, failing which no further opportunity to file rejoinder shall be granted.

List the matter for arguments on 11.04.2018.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

February 16, 2018